

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6343 of 2021

Deepak Mandal	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	: Mr. Mahesh Tewari, Advocate	
	: Mr. Ankur Anand, Advocate	
For the State	: Mr. Shailendra Kr. Tiwari, Spl. P.P.	

Order No.02 Dated- 06.09.2021

Heard the parties through video conferencing.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Dhanbad (Cyber) P.S. Case No.09 of 2021, corresponding to Cyber Case No. 12 of 2021 registered under sections 419/420/467/468/471/120B of the Indian Penal Code and under Section 66(C)/66(D)/ 84(B) of the I.T. Act.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that he along with co-accused persons of the case are impersonating themselves as bank officers and after obtaining information about the details of A.T.M. cards of the account holders of bank, they were swindling away money from their bank accounts. The learned counsel, further, submits that neither anything has been recovered from the conscious possession of the petitioner nor he was present at the place of occurrence. It is further submitted that the allegations against the petitioner are all false and the petitioner has no criminal antecedent as has been mentioned in paragraph no.13 of the anticipatory bail application. It is then submitted that the petitioner is ready and willing to furnish sufficient security including cash security and undertakes to cooperate with the investigation of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Spl. P.P. opposes the prayer for grant of anticipatory bail but fairly submits that there is no money trail in this case.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on depositing cash security of Rs.15,000/- and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge -II-cum-Special Judge (Vigilance, Cyber Crime, Electricity Act), Dhanbad, in connection with Dhanbad (Cyber) P.S. Case No.09 of 2021, corresponding to Cyber Case No. 12 of 2021 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-